

पुरस्कार उन्हें गेहूं मात्र पर कार्य करने के लिये नहीं बल्कि शोध वैज्ञानिक के रूप में असाधारण योगदान के लिये प्रदान किये गये हैं। हाल ही में मैक्सीकन गेहूं का सर्वोत्तम भारतीय गेहूं के साथ संकरण कर गेहूं की नयी किस्मों के विकास के अतिमधुन कार्यक्रम को क्रियान्वित किया जा रहा है जिम्मे परियोजना निकट भविष्य में उपलब्ध होंगी। उस समय गेहूं के सम्बन्ध में और पुरस्कार दिये जाने के प्रश्न पर विचार किया जायेगा।

Bharat Sewak Samaj

6350. SHRI MADHU LIMAYE: Will the Minister of FOOD AND AGRICULTURE be pleased to state:

(a) the grants made after September, 1966, the deadline set by the Government itself in the Action taken Report on the 34th Report of the Public Accounts Committee (Third Lok Sabha); and

(b) the reasons for violating the assurances given to a Committee of Parliament?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND COOPERATION (SHRI M. S. GURUPADASWAMY): (a) and (b). The information is being collected and will be placed on the Table of the House on receipt.

Construction of Warehouses and Silos

6351. SHRI MADHU LIMAYE: Will the Minister of FOOD AND AGRICULTURE be pleased to state:

(a) whether the Central and State Governments have drawn up a programme for the construction of warehouses and silos;

(b) the total outlay of the Centre and States in the next financial year; and

(c) whether the outlay is proposed to be revised upwards?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND COOPERATION (SHRI ANNASAHIB SHINDE): (a) to (c). A programme for 1968-69 has been drawn up by the Food Department, the Food Corporation of India and the Central Warehousing Corporation. The total provision made in the Central Budget Estimates for 1968-69 is Rs. 202 lakhs. The question of revising this provision upwards is at present under consideration. Information relating to programmes of and the provisions made by the State Governments in this behalf is not available.

Section 80 of Civil Procedure Code.

6352. SHRI MADHU LIMAYE: Will the Minister of LAW be pleased to state:

(a) whether Government's attention has been drawn to the observations on the validity of Section 80 of the Civil Procedure Code in the Third Report of the Petitions Committee (Third Lok Sabha) and the Law Commission's Report Nos. 14 and 27.

(b) if so, whether Government proposes to introduce a bill to repeal this Section; and

(c) if so, when?

THE DEPUTY MINISTER IN THE MINISTRY OF LAW (SHRI M. YUNUS SALEEM): (a) Yes, Sir.

(b) and (c). The matter is being examined by the Government.

Abolition of post of Block Development Officer in Madhya Pradesh

6353. SHRI MADHU LIMAYE: Will the Minister of FOOD AND AGRICULTURE be pleased to state:

(a) whether Government have received any assessment report from the